

**\*THE HYDERABAD LAND ACQUISITION  
(AMENDMENT) ACT, 1954.**

No. XXI OF 1954.

*An Act to amend the Hyderabad Land Acquisition Act, 1309 Fasli.*

WHEREAS it is expedient to amend the Hyderabad Land Acquisition Act, 1309 Fasli, for the purposes hereinafter appearing;

IT is hereby enacted as follows :—

1. (1) This Act may be called the Hyderabad Land Acquisition (Amendment) Act, 1954. Short title and commencement.
- (2) It shall come into force at once.
2. [ Amendment carried out in the Principal Act. ]
3. (1) The Hyderabad Land Acquisition Act, 1309 F., shall be applicable to the Municipal limits of the City of Hyderabad for purposes of all acquisitions of land made or required for City Improvement. Application of Hyderabad Act, IX of 1309 F.
- (2) The Hyderabad City Improvement Board (Land Acquisition) Act, 1951 and the Rules for the Acquisition of lands by the Hyderabad City Improvement Board, 1332 H. are hereby repealed. Repeals and savings.
- (3) Notwithstanding such repeal and notwithstanding any order Judgment or decree of any Court to the contrary—
  - (a) any notice or notification issued or deemed or purporting to have been issued, proceedings taken or deemed or purporting to have been taken, any award given or deemed or purporting to have been given, any land acquired or deemed or purporting to have been acquired, any compensation paid or deemed or purporting to have been paid, any possession taken or deemed or purporting to have been taken or anything done or deemed or purporting to have been done under the said Act or the said Rules for or in respect of the acquisition of any land shall be deemed to have been issued, taken, given, acquired, paid, taken or done under the corresponding provisions of the Hyderabad Land Acquisition Act, 1309 Fasli.

(b) Any application made, appeal preferred or proceeding instituted under the said Act or said Rules and pending at the commencement of this Act, shall be deemed to have been made, preferred or instituted under the corresponding provision of the Hyderabad Land Acquisition Act, 1309 Fasli and shall be disposed of as if the Hyderabad Land Acquisition Act, 1309 Fasli had been in force and was applicable at the time when such application, appeal or proceeding was made, preferred or instituted.

Indemnity for Acts  
etc., done.

4. (1) No suit, prosecution or other legal proceeding shall lie in any Court against any officer or servant of the Government or of the City Improvement Board or any person acting under his directions or aiding or assisting him, for, on account of, or in respect of, any decision given or any act ordered or done by him, in exercise of any jurisdiction or power purporting to have been conferred on him by or under the Hyderabad City Improvement Board Land Acquisition Act, 1951 or the Rules for acquisition of lands for purposes of City Improvement Board, 1332 H., or for carrying out any decision given by any Court or other authority in exercise of any such jurisdiction or power as aforesaid.

(2) No suit or other legal proceeding shall lie against the Government or the City Improvement Board for, or on account of, or in respect of, any act, matter or thing, whatsoever, purporting to have been done in pursuance of or under the said Act or the said Rules.

(3) Sub-sections (1) and (2) shall have effect as though this Act was in force at the commencement of the said Act or said Rules.